

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND DEPARTMENT OF PARLIAMEN-TARY AFFAIRS (SHRI P. VENKA-TASUBBAIAH): (a) to (d). Two state-ments giving requisite information so far as the General Wing of the Municipal Corporation, Delhi, is concerned, are laid on the Table of the Lok Sabha. [Placed in Library. See No. LT-3662/82]

Indo-Bangladesh Border Talks

3856. SHRI B. V. DESAI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Indo-Bangladesh border talks concluded in February, 1982 had agreed to cooperate in curbing border crimes including smuggling, infiltration and trespass;

(b) if so, whether any agreement in this regard has been reached;

(c) the steps that will be undertaken by both the Governments to check the above mentioned crimes; and

(d) the extent to which this agree-ment has been implemented by both Governments?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NIHAR RANJAN LASKAR): (a) and (b). Indo-Bangladesh border talks held in February 1982 at Dacca are part of the periodical meetings which take place between officials of the Border Security Force and the Bangladesh Rifles for promoting better understanding and eliminating areas of misunderstanding and conflicts to effectively curb border crimes such as smuggling, infiltration and trespass. Both the delegations exchanged relevant information on these subjects and stressed the need to strengthen liai-son at various levels to curb border cri-mes. These talks are held in an informal atmosphere and no agreements are signed or drawn up.

(c) and (d) Both the sides decided to monitor closely the developments on

their own side of the border and inten-sify border vigilance and patrolling, where necessary. Implementation of these measures is a continuing process.

Delay in Clearance of Industrial Licences

3857. SHRI B. V. DESAI: Will the Minister of INDUSTRY be pleased to state:

(a) whether procedure and beaurocra-tic delays in clearing industrial ventures in India has been reduced;

(b) if so, whether the application for setting up of an industrial venture in any part of the country will now be decided within 60 days; and

(c) if so, what are the proposals made which reduced the delays and how many applications pending before Government have so far been cleared?

THE MINISTER OF STATE IN THE MINISTRIES OF INDUSTRY AND STEEL AND MINES (SHRI CHARAN-JIT CHANANA): (a) to (c). The pre-vious time limits for disposal of indus-trial licence applications of 150 days for applications by MRTP and FERA Hou-ses, 120 days for composite applications and 90 days for other applications have been reduced in October, 1980 to 90 days for applications from MRTP and FERA Houses and for composite appli-cations, and 60 days for other applica-tions. It is the constant endeavour of the Government to clear applications for in-dustrial licences within the prescribed time limits.

Out of 561 industrial licence applica-tions pending at the commencement of 1981, 446 applications were disposed of during the year. In addition, out of 1649 industrial licence applications received in 1981 and due for disposal upto 31-12-1981, 1217 applications were disposed of during the year.